

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3350

ANSWERED ON:12.12.2014

CRIME AGAINST WOMEN

Gaikwad Dr. Sunil Baliram;Kumar Shri P.;Meena Shri Harish Chandra;Patil Shri Bheemrao Baswanthrao;Suresh Shri Doddaalahalli Kempegowda

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

(a) whether the Government has introduced/ proposes to introduce a new scheme namely `Relief to and Rehabilitation of Rape victims` if so, the details thereof ;

(b) the benefits including financial assistance/ compensation extended to the rape victims/ sexual crime victims under the various schemes being implemented by the Government in this regard during each of the last three years and the current year scheme and State/UT-wise; and

(c) whether the Government has issued any advisory to the State Governments for taking adequate measures for rehabilitation of the victims of various atrocities including rape, if so, the details thereof and the response of the State Government thereto?

**Answer**

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): As per Section 357A of the Code of Criminal Procedure(Cr.PC.) every State Government in co-ordination with the Central Government have to prepare a scheme for providing funds for the purpose of compensation to the victim of crime including rape.

(c): Ministry of Home Affairs has issued an Advisory on 7th September, 2010 to all State Government / UT Administrations wherein States / UTs have been advised to prepare and implement a scheme for providing funds for the purpose of compensation to the victim or him dependents for rehabilitation.